

[*Translation*]

Let out of Government Accommodation

278. SHRI RAJVEER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any enquiry has been conducted recently in respect of those Government accommodations which have been let out on rent in Delhi;

(b) if so, the details thereof; and

(c) the action taken by Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). No enquiry as such has been conducted. However, the Directorate of Estates *suo moto* and also on receipt of complaints has carried out spot inspection of quarters in various colonies to detect cases where Government accommodation has been let out on rent in Delhi. During the period from 1.3.89 to 28.2.90, 513 cases of unauthorised subletting have been detected. In 248 cases, allotment of the accommodation has been cancelled where it has been proved that the quarter has been fully sublet. In the remaining cases, action has been taken as per rules.

[*English*]

Plugging of loopholes in the Consumer Protection Act

279. SHRI SHANKERSINH VAGHELA:
SHRI L.K. ADVANI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the National Consumer

Disputes Redressal Commission, has expressed his anguish over exploitation of consumers and urged Government to initiate action to plug the loopholes existing in the Consumers Protection Act, 1986 and activate Government machinery for effectively protecting the consumers;

(b) if so, the reaction of Government thereto; and

(c) the views of various consumer organisations in regard to this Act?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Government has received some proposals from the National Consumers Disputes Redressal Commission to carry out certain amendments in the consumer Protection Act, 1986. These suggestions are under consideration of the Government.

(c) The consumer organisations have applauded this Act. The Government has also received few suggestions from them to plug the loopholes existing in the Consumer Protection Act, 1986. These suggestions are under consideration of the Government.

Agreement with CGHS Employees/ Doctors on Service Conditions

280. SHRI BHAJAMAN BEHERA:
SHRI ANANDI CHARAN DAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an agreement was reached with the CGHS employees/doctors on service conditions in last year; and

(b) if so, the extent to which the accepted proposals have so far been implemented and the details of the other agreed demands awaiting implementation/further negotiations?